

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 222
IB-3489/ND/2019**

IN THE MATTER OF:

M/s. Himalayan Ales Pvt. Ltd.

...PETITIONER

Vs.

M/s. Zedx Hospitality Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 20.03.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor :

ORDER

In view of the advisory issued by the Central Government considering the seriousness of Pandemic Novel Coronavirus (COVID-19), read with NCLT's notice dated 15th March, 2020, the matter is adjourned to 30.04.2020.

- sd -

**(V.K. Subburaj)
Member (T)**

- sd -

**(P.S.N. Prasad)
Member (J)**